

(2018) 07 CHH CK 0290
In the Chhattisgarh High Court
Case No : Writ Petition (S) No. 4628 Of 2018

Premshankar Patel

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 25-07-2018

Acts Referred:

Citation : (2018) 07 CHH CK 0290

Hon'ble Judges : Sharad Kumar Gupta, J

Bench : Single Bench

Advocate : R.S. Patel, Sunita Jain

Final Decision : Allowed

Judgement

Sharad Kumar Gupta, J

1. Heard counsel for the parties.
2. Petitioner has preferred this writ petition praying for a direction to the respondents to consider and count his earlier service for grant of revised pay scale without insisting upon NOC.
3. The petitioner was appointed as Assistant Teacher (Panchayat) by Janpad Panchayat, Ramchandrapur, Distt. Ramanujganj, Distt. Sarguja on 13-10-2008 and thereafter he was appointed as Asstt. Teacher (Panchayat) by the Janpad Panchayat Kharsiya, Distt. Raigarh on 7-2-2011. The respondents are not considering his earlier service for revised pay scale for want of NOC from earlier Panchayat.
4. Counsel for both the parties submit that the matter is squarely covered by the orders of this Court dated 28-11-2017 passed in WPS No. 2530/2017 (Mukesh Kumar Patel and anr. -v- State of Chhattisgarh and another) and order dated 19-6-2018 passed in WPS No. 3932/2018 (Smt. Indumati Sahu -v- State of Chhattisgarh and another).

5. In view of above submission and the aforesaid orders passed by this Court, the present writ petition is also allowed with the direction that the petitioner is entitled to obtain the benefit of revised pay scale on completion of 8 years service by including the services rendered by him on a lower post or on the same post.